

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M.K.CABLES & CONDUCTORS PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor M.K Cables & Conductors Private Limited
2.	Date of incorporation of corporate debtor 07.05.2007
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U40109TN2007PTC063386
5.	Address of the registered office and principal office (if any) of corporate debtor No.32, Old No.6, Jamalia Nagar, Perambur High Road, Chennai -600 012
6.	Insolvency commencement date in respect of corporate debtor 30.07.2019 (Order received on 31.07.2019)
7.	Estimated date of closure of insolvency resolution process 26.01.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional IBBI/PA-001/JP/P-01692/2019-2020/12608
9.	Address and e-mail of the interim resolution professional, as registered with the Board J-3, Rajendra Apartments, 11, Babu Rajendra Prasad 1 st Street, West Mambalam, Chennai – 600033 sankararaj@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Same as serial No.9 E-mail: sanmassociates@gmail.com
11.	Last date for submission of claims 14.08.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Not Applicable Web link: www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of the M.K.Cables & Conductors Private Limited on 30.07.2019.

The creditors of M.K.Cables & Conductors Private Limited, are hereby called upon to submit their claims with proof on or before 14.08.2019 falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

: R.Sankaran
 Interim Resolution Professional
 Registration No. IBBI/PA-001/JP/P-01692/2019-2020/12608

Date : 02.08.2019
 Place : Chennai

